

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3891  
ANSWERED ON:04.09.2012  
PROCESSING OF RICE  
Dhanaplan Shri K. P.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether the Government is planning to increase the rate for processing of rice being paid to the mills that procure rice directly from the farmers for processing; and

(b) if so, the details thereof and the benefits likely to accrue therefrom indicating the present and proposed rate for processing of rice?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) & (b): Mills directly procuring paddy from the farmers are required to deliver levy rice to the Central Pool as per the levy percentage fixed by respective State Governments. Costing of the rice so delivered by the mills includes rice milling charges. Though a study for revision in milling charges was awarded to the Tariff Commission, the Commission could not reach any conclusion for want of requisite information from States/millers. It has therefore been decided to continue with the present milling charges of Rs. 15 per quintal for raw rice and Rs. 25 per quintal for parboiled rice including transportation charges Rs.5/qtl. for transportation of paddy as well as rice within 8 kms. distance from the mills.